

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 570 / 1997.

Friday, this the 1st day of August, 1997.

Coram: Hon'ble Shri B.S.Hegde, Member(J),
Hon'ble Shri M.R.Kolhatkar, Member(A).

P.C.Jadhav,
C/o.G.S.Walia,
Advocate, High Court,
Industrial Traders,
Nagindas Master Road,
Opp. Mah. State Co-op Bank,
Fort, Mumbai 400 023.

... Applicant.

(By Advocate Shri G.S.Walia)

V/s.

1. General Manager
Central Railway
Head Quarters office,
Mumbai C.S.T.,
Mumbai - 400 001.

2. Sr. Divisional Electrical
Engineer (Elec. Maint)
Central Railway,
Mumbai C.S.T.
Mumbai - 400 001.

3. Electrical Superintendent/
Sr. Electrical Engineer,
(Maint. Wadi Bunder)
Wadi Bunder,
Mumbai - 400 009.

... Respondents.

(By Advocate Shri R.R.Shetty).

O R D E R

(Per Shri B.S.Hegde, Member(J))

Heard Shri G.S.Walia, counsel for the
applicant and Shri R.R.Shetty, counsel for the
respondents.

2. The counsel for the applicants states that
the applicant has not been paid subsistence allowance
right from 10.3.1997 onwards. The ~~applicant~~ vide ~~this~~ letter dt. 17.6.1997 has stated that despite
his statement that he is not working anywhere the
respondents have directed him to furnish a "Non
Employment Certificate" issued by a Metropolitan
Magistrate.

3. In the circumstances, we hereby direct the respondents to pay subsistence allowance which is due to him within a period of 15 days from to day. The O.A. is disposed of in the above terms. The applicant is directed to give a self-certificate stating that he has not been employed during such period. On receipt of the certificate the respondents are directed to pay the subsistence allowance and not to insist upon the Metropolitan Magistrate's certificate.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)

B.S.Hegde

(B.S. HEGDE)
MEMBER (J).

B.